



**IN THE INCOME TAX APPELLATE TRIBUNAL,  
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI N.S SAINI, ACCOUNTANT MEMBER  
AND PAVAN KUMAR GADALE, JUDICIAL MEMBER**

**ITA No. 449/CTK/2017**  
Assessment Year : 2012-2013

M/s. Z Harsapriya, AT: Jhanjirimangala Gada, Tala Telnga Bazar, Cuttack.	Vs.	ACIT, Circle 2(1), Cuttack
PAN/GIR No.AAAFZ 4427		
<b>(Appellant)</b>	..	<b>( Respondent)</b>

Assessee by : None  
Revenue by : Shri D.K.Pradhan, DR

**Date of Hearing : 14/05/ 2018**  
**Date of Pronouncement : 14 /05/ 2018**

**ORDER**

**Per N.S.Saini, AM**

This is an appeal filed by the assessee against the order of the CIT(A), Cuttack dated 2.8.2017 for the assessment year 2012-13.

2. Vide letter dated 25<sup>th</sup> April, 2018, the Id A.R. of the assessee seeks permission to withdraw its appeal filed u/s.253 of the I.T.Act, 1961 before the Tribunal on 17.11.2017 by the assessee. The learned D.R. had no objection. We, therefore, accede to the request of Id A.R. of the assessee and permit to withdraw its appeal, which is dismissed as withdrawn.

3. In the result, appeal is dismissed as withdrawn.

Order pronounced on 14 /05/2018.

Sd/-

sd/-

**(Pavan Kumar Gadale)**  
**JUDICIALMEMBER**

**(N.S Saini)**  
**ACCOUNTANT MEMBER**



Cuttack; Dated 14 /05/2018

B.K.Parida, SPS

**Copy of the Order forwarded to :**

1. The Appellant :
2. The Respondent.
3. The CIT(A)-
4. Pr.CIT-
5. DR, ITAT, Cuttack
6. Guard file.

//True Copy//

BY ORDER,

SR.PRIVATE SECRETARY  
ITAT, Cuttack